

**Central Administrative Tribunal
Principal Bench, New Delhi**



**O.A. No.1940/2019
MA No.2490/2021**

This the 13thday of September, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

ASI (Exe.) Surender Pal
Belt No. 2617/N, PIS No. 28821040
S/o Late Sh. Malook Singh
R/o H.No.F-39, Gali No.7, IIIrd Floor, West Jyoti Nagar
Near Hari Krishan Public School, Jyoti Nagar, Delhi.

Presently posted at
P.S.Saria Rohilla

Group 'C', Aged- 58 yrs.

..Applicant

(Through Advocate: Shri Sourabh Ahuja)

VERSUS

1. GNCT of Delhi
Through Commissioner of Police,
Police Head Quarters, IP Estate,
MSO Building, New Delhi.

2. Deputy Commissioner of Police
(Establishment), PHQ, IP Estate,
MSO Building, New Delhi.Respondents

(Through Advocate: Shri Amit Anand)



ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

The present MA No.2490/2021 has been filed by the respondents praying therein for the following reliefs:-

“(I) In view of the facts and submissions made hereinabove, it is most respectfully prayed that this Hon’ble Court may graciously be pleased to dispose off the present Original Application considering Hon’ble Apex Court Order/Judgment dated 04.03.2021 in Civil Appeal No.6283/2015 in the matter of Govt. of NCT of Delhi &Ors. Vs. Ravinder Pal.

(II) may also pass any further order(s), direction(s) as be deemed just and proper to meet the ends of justice.”

2. It is not in dispute that during the pendency of the OA, Civil Appeal No.6283/2015 has been decided by the Hon’ble Supreme Court vide Order/Judgment dated 04.03.2021. It is also not in dispute that pursuant to that Order, the respondents have passed order dated 07.05.2021.

3. Mr. Ahuja, learned counsel for the applicant in OA submits that the OA may be disposed of, however, liberty be accorded to the applicant to agitate his grievances, if any, in accordance with law.

4. In the aforesaid facts and circumstances, the present MA and OA both are disposed of with liberty to the applicant to agitate his grievances, if any and if so advised, in accordance with law.



There shall be no order as to costs.

(R.N.Singh)
Member (J)

/rk/anjali

(A.K. Bishnoi)
Member (A)